

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:317

ANSWERED ON:19.12.2008

NLRMP

Ahir Shri Hansraj Gangaram;Sugavanam Shri E.G.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has launched the National Land Records Modernisation Programme (NLRMP) in the country;
- (b) if so, the details thereof;
- (c) the salient features of the programme; and
- (d) the details of the assistance provided to various States under the said programme during 2008-09?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.317 due for answer on 19.12.2008 regarding NLRMP

(a) Yes, Sir.

(b) & (c) The Cabinet, in its meeting held on 21st August,2008,had approved merging of the Centrally-sponsored schemes of Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) and Computerisation of Land Records (CLR) and their replacement with a modified Centrally-sponsored scheme in the shape of the National Land Records Modernization Programme (NLRMP).

The salient features of the new Programme are the following:

The NLRMP has been conceptualized as a major system and reform initiative that is concerned not merely with computerization,updating and maintenance of land records and validation of titles,but also as a programme that will add value and provide a comprehensive database for planning developmental,regulatory and disaster management activities by providing location-specific information,while providing citizen services based on land records data.

The ultimate goal of the NLRMP is to usher in the system of conclusive titling with title guarantee,to replace the current system of presumptive titles in the country.Besides,a system for concurrent and continuous updating of land records based on current changes will be in operation in all the tehsils,taluks,revenue circles,etc.Simultaneously,steps will be taken for comprehensive survey/re-survey of land using modern technology like High Resolution Satellite imagery,aerial photography,electronic total stations,GPS etc.

A major focus of the Programme will be on citizen services,such as providing records of rights (RoRs) with maps;other land-based certificates such as caste certificates,income certificates (particularly in rural areas),domicile certificates;information for eligibility for development programmes;land passbooks,etc.

The activities to be supported under the Programme,inter alia,include computerization of the records of rights (RoRs),digitization of maps and updating of land records,survey/resurvey using modern technology including aerial photogrammetry,computerization of registration,automatic generation of mutation notices,inter connectivity amongst revenue offices and connectivity between registration and revenue offices alongwith training & capacity building of the concerned officials and functionaries.

To implement the NLRMP across the country from 2008-09, district will be taken as the unit of implementation where all the activities will converge.In 2008-09,it is proposed to take up at least 1-2 district(s) in each State/UT,and to scale up later to cover all the districts in the country by the end of the 12th Plan.

Under the Programme,the Central Govt.is providing financial assistance to the States- 100% for the Components of Computerization of textual & spatial Land Records,Training and Capacity Building, 50% for Survey/resurvey and modern record rooms and 25% for computerization of Registration offices and their connectivity to revenue offices.

(d) The NLRMP was formally launched in a Technical Workshop held in New Delhi on 24-25 September, 2008, which was inaugurated by the Minister of Rural Development and attended by the Secretaries of the Revenue and Registration departments and the heads of

departments from the States and UTs, and heads/representatives of the technical agencies such as the NIC, Survey of India, Forest Survey of India, Soil & Land Use Survey of India, NRSA, ISRO and C-DAC etc.

During the financial year of 2008-09, a budget provision of Rs 473 crore have been made under NLRMP. State Governments have been requested to prepare and submit Perspective Plan covering all components of the Programme alongwith their proposal for annual action plan of 2008-09. A Project Sanctioning and Monitoring Committee under the chairmanship of Secretary, Department of Land Resources & representative of relevant Ministries & Technical agencies has been formed. Proposals from 13 States/UTs have been received and the Committee has already sanctioned Rs.174.19 crores for the States & UTs. The release of funds is under process in the Govt. The sanctioned amount for each State/UT is given in Annexure-I.